

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No. 317/92
~~XXXXXX~~

199

DATE OF DECISION 4. ⁹ 92

S. Ayubkhan and others Applicant (s)

Mr P Sivan Pillai Advocate for the Applicant (s)

Versus

Union of India through the
Secretary, Ministry of
Railways, Railway Board,
New Delhi and others Respondent (s)

Mrs Sumathi Dandapani Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. PS Habeeb Mohamed, Administrative Member
and

The Hon'ble Mr. N Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT


Shri N Dharmadan, J.M


The applicants in this case are Railway Contract Canteen Workers/Commission bearers/Servers attached to different stations in the Trivandrum Division of Southern Railway. Their claim is that they are employees of the Railway and entitled to regularisation. As per Annexure A3 the facility² of using railway passes have been withdrawn. Similar orders were issued by the Divisional Office to other applicants also. They have challenged ~~the~~ Annexure-A3 order and similar orders issued by the respondents by filing this application under Section 19 of the Administrative Tribunals Act of 1985.

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2 To-day, we have considered in detail similar contentions raised in a case and rejected them while pronouncing judgment in DA 1604/91. We follow our judgment in DA 1604/91 and reject all the contentions raised by the applicants in this case because the issues raised by the parties in this case are same.

3 Accordingly, we dismiss this application. There will be no order as to costs.


4.14.92
(N Dharmadan)
Judicial Member


4/9/92
(PS Habeeb Mohamed)
Administrative Member

4-9-92